

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:627  
ANSWERED ON:03.08.2011  
TEACHER TRAINING INSTITUTES  
Shantha J.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the National Council for Teacher Education (NCTE) has submitted a report to Government on the status of teacher training institutes in the country;
- (b) if so, the details thereof;
- (c) whether many of the teacher training institutes have refused to be inspected by NCTE and many such institutes are existing on paper only;
- (d) if so, the details thereof; and
- (e) the steps taken/proposed to be taken by the Government to ensure proper functioning of teacher training institutes in the country?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) and (b): The National Council for Teacher Education (NCTE) has submitted Reports on the study of demand and supply of teachers and teacher educators for the period 2007– 2008 to 2016 – 2017 for various States and Union Territories, which include the details of recognized teacher education institutions in the States and Union Territories. These studies indicate that several States, such as Assam, Bihar, Chhattisgarh, Jharkhand, Orissa, Uttar Pradesh, West Bengal have shortages of teacher education institutions in relation to the demand for school teachers, while other States have excess capacity of such institutions in relation to teacher demand.

(c) and (d): The NCTE has undertaken inspections in respect of several recognized teacher education institutions for verifying whether they were adhering to the provisions of the NCTE Act, 1993 and the Rules and Regulations made there under. On the basis of inspections undertaken by the NCTE, recognition was withdrawn in respect of 404 teacher education courses/ institutions during the period January, 2010 to December, 2010. These institutions were found to be violating the provisions of the NCTE Act, 1993 and the Regulations made there under. Some institutions had requested for postponement of inspections on various grounds.

(e): The Government has taken various measures to improve the quality of teacher education institutions in the country. Resource support is provided to the State Governments/UTs for establishment, functioning and monitoring of the District Institutes of Education and Training (DIETs), the Colleges of Teacher Education (CTEs), and the Institutes of Advanced Studies in Education (IASEs). A system of self-disclosure by teacher education institutions has been introduced to make available information regarding infrastructural and instructional facilities in the institutions and the State Governments have been requested to monitor the quality of the various teacher education institutions.

The NCTE (Recognition, Norms and Standards) Regulations have been revised for imparting greater transparency in its functioning and upgrading the minimum qualifications of teacher educators. E-Governance system has been introduced for bringing transparency in the process of recognition. Several teacher education institutions have got themselves accredited by the National Assessment and Accreditation Council (NAAC). Further, in pursuance of section 23 (1) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, the NCTE has vide its Notification dated 23rd August, 2010 laid down the minimum qualifications for a person to be eligible for appointment as a teacher in classes I – VIII. These qualifications include passing of Teacher Eligibility Test (TET) as one of the essential qualifications for a person to become a teacher.